

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 126**

**IA(I.B.C)/1523(CH)2023**  
**CONT.A.(IBC)/4(CH)2023**  
**CONT.A.(IBC)/12(CH)2023**  
**CONT.A.(IBC)/21(CH)2023**

**In**  
**CP (IB) No. 119/Chd/Chd/2018**  
**(Admitted)**

**IN THE MATTER OF**

**Bhagwati Kirpa Paper Mills Pvt. Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**A.P. Enterprises Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 33(3), 60(5), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 15.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 04.07.2024.

Sd/-

**Court Officer**